

Measures to protect women from crimes

†630. DR. SATYANARAYAN JATIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of protective measures and their implementation to protect women from crimes and harassment;
- (b) the State-wise updated details of crimes of heinous nature which have been committed during the year 2019-20;
- (c) the manner in which 'Nirbhaya Fund' has been used for the protection of women along with results thereof; and
- (d) the reasons for delay in execution of the declared sentence to the criminals in Nirbhaya Case and the measures for prevention of its delay?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Government of India has adopted various legislative and schematic measures for the protection of women from crimes and harassment. These include 'The Criminal Law (Amendment) Act, 2018', 'The Criminal Law (Amendment) Act, 2013', 'The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013', 'The Protection of Women from Domestic Violence Act, 2006', 'The Indecent Representation of Women (Prohibition) Act, 1986', 'The Dowry Prohibition Act, 1961', 'The Immoral Traffic (Prevention) Act, 1956', 'The Indian Penal Code, 1860' and schemes such as One Stop Centre Scheme, Universalisation of Women Helpline scheme, Mahila Police Volunteers Scheme, Swadhar, Ujjawala etc.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

(b) State/UT-wise details of Crimes against Women as per the National Crime Records Bureau (NCRB)'s latest data available for the year 2018 is given in the Statement-I [Refer to the Statement appended to USQ No. 626 Part (a) and (b)]

(c) Government of India has set up a dedicated fund 'Nirbhaya Fund' which can be utilized for projects specifically designed to improve the safety and security of

†Original notice of the question was received in Hindi.

women. It is a non-lapsable corpus fund, being administered by Department of Economic Affairs, Ministry of Finance. Ministry of Women and Child Development (MWCD) is the nodal Ministry to appraise/ recommend proposals and schemes under Nirbhaya Fund.

Ministry of Women and Child Development is implementing three schemes under Nirbhaya Fund, namely, One Stop Centre (OSC), Women Helpline(WHL) and Mahila Police Volunteers. Further, projects aimed at enhancing the safety and security of women in the country have been appraised under Nirbhaya Fund. Some of these include Emergency Response System, Cyber Crime Prevention against Women and Children (CCPWC), Safe City Proposal for 8 cities, setting up/strengthening Women Help Desks in Police Stations and Anti-Human Trafficking Unit, setting up of Fast Track Special Courts etc. Details of Projects appraised under Nirbhaya Fund are given in the Statement-II (*See below*).

(d) Regarding execution of declared sentence to the criminals in Nirbhaya case, the matter is *sub-judice*.

Statement-II

(A) Project-wise details of funds appraised under Nirbhaya Fund

			(₹ in crore)
Ministries/ Departments	Sl. No.	Name of the Proposal	Amount Appraised
1	2	3	4
Ministry of Home Affairs	1.	Emergency Response Support system	321.69
	2.	Creation of Central Victim Compensation Fund (CVCF)	200.00
	3.	Organized Crime Investigative Agency (OCIA)	83.20
	4.	Cyber Crime Prevention against Women & Children (CCPWC)	195.83
		Sub-project under CCPWC	28.93
	5.	Proposal for providing facility of Social Workers/Counsellors at the District and Sub-Divisional Police Station Level in Delhi	5.07

1	2	3	4
	6.	New building with women centric facilities for Special Unit for Women & Children (SPUWAC) and Special Unit for North East Region (SPUNER) at Nanakpura	23.53
	7.	Proposal for implementing a 'Safe City Project' in Commissionerate Police, Bhubaneswar-Cuttack, Govt. of Odisha	110.35
	8.	Various other activities under Delhi Police 'Safety of Women' Scheme	10.20
	9.	Safe City Proposal for 8 Cities- Delhi, Kolkata, Mumbai, Chennai, Hyderabad, Bengaluru, Ahmedabad and Lucknow.	2919.55
	10.	Establishment of State of Art DNA Lab. at CFSL, Chandigarh	99.76
	11.	Proposal for procurement of Forensic Kits for sexual Assault cases	7.09
	12.	Strengthening DNA analysis, cyber forensic & related facilities in SFSLs in 13 states	131.09
	13.	Setting up and strengthening Anti-Human Trafficking Units in all districts of States & UTs.	100.00
	14.	Setting up/ strengthening Women Help Desks in Police Stations in all States & UTs (covering 10,000 Police Stations).	100.00
Ministry of Railways	15.	Integrated Emergency Response Management System (IERMS)	500.00
	16.	Provision of Video Surveillance System at Konkan Railway Station	17.64
MeitY/ IIT Delhi	17.	Development & Field Testing of panic Switch based safety Device for Cars and Buses for aiding Women's Safety	3.49

1	2	3	4
Deptt. of Justice	18.	Setting up Fast Track Special Courts to dispose off cases pending trial under Rape & POCSO Act	767.25
Ministry of Tourism	19.	Safe Tourism Destination for women in MP	27.98
	20.	Abhaya Project Proposal for safety of women and girl child, Govt. of Andhra Pradesh	138.49
Ministry of Road Transport and Highways	21.	Women's safety in public transport, UPSRTC, Govt. of U.P.	83.50
	22.	Bengaluru Metropolitan Transport Corporation, Govt. of Karnataka on Training women for heavy passengers vehicles	56.06
	23.	Proposal of C-DAC for customization, deployment and management of State-wise vehicle tracking platform.	465.02
	24.	One Stop Centre (OSC)	867.74
	25.	Universalisation of Women Helpline (WHL)	155.94
	26.	Manila Police Volunteers (MPV)	27.76
	27.	Chirali Proposal, Women Empowerment Directorate	10.20
Ministry of Women and Child Development	28.	Smart and safe Cities Free from Violence against Women and Girls' Programme, Govt. of M.P.	1.74
	29.	Safety and Security of Women, Govt. of Uttarakhand	0.72
	30.	Safety and Security of Women, Govt. of Uttarakhand	0.29
	31.	Nirbhaya Shelter Home, Govt. of Nagaland	2.84
	32.	Strategic communication initiatives for women's safety, Govt. of Tamil Nadu	1.45
	33.	NICSI for Developing Nirbhaya Dashboard	0.24

(B) Crime Head-wise Cases Registered, Cases Chargesheeted, Cases Convicted, Persons Arrested, Persons Chargesheeted and Persons Convicted under Crime against Women during 2018

Sl. No.	Crime Heads	Cases Reported	Cases Charge-sheeted	Cases Convicted	Persons Arrested	Persons Charge sheeted	Persons Convicted
1	2	3	4	5	6	7	8
1.	Murder with Rape/ Gang Rape	294	224	30	423	344	36
2.	Dowry Deaths	7166	6652	1459	16429	14709	3180
3.	Abetment to Suicide of Women	5037	4491	407	8773	7952	617
4.	Miscarriage	213	120	4	159	160	7
5.	Acid Attack	131	100	17	161	149	28
6.	Attempt to Acid Attack	37	26	2	38	37	2
7.	Cruelty by Husband or his relatives	103272	82837	4982	110789	169604	12665
8.	Kidnapping and Abduction of Women	72751	28529	3077	51221	40827	5631
9.	Human Trafficking	854	619	51	1679	1334	89
10.	Selling of Minor Girls	40	37	4	135	120	22
11.	Buying of Minor Girls	8	2	2	14	14	3
12.	Rape	33356	28469	4708	41117	37513	5969
13.	Attempt to Commit Rape	4097	3116	266	4082	3791	312

1	2	3	4	5	6	7	8
14.	Assault on Women with Intent to Outrage her Modesty	89097	75101	9352	101108	109027	12482
15.	Insult to the Modesty of Women	6992	6108	515	7317	8235	649
16.	Dowry Prohibition Act	12826	9598	788	18083	23210	3245
17.	Immoral Traffic (Prevention) Act	1459	1279	299	4237	3546	540
18.	Protection of Women from Domestic Violence Act	579	471	73	596	533	324
19.	Cyber Crimes/ Information Technology Act	1244	453	5	893	603	8
20.	Protection of Children from Sexual Violence Act	38802	34736	3805	47611	43855	5203
21.	Indecent Representation of Women (Prohibition) Act	22	10	10	29	17	10
TOTAL		378277	282978	29856	414894	465580	51022

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018